

[MR. SPEAKER]

unintentionally and without any motive and we sincerely regret if this has given offence to the Hon'ble Member.

* * "

tion Limited, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3483/70]

In view of the explanation and regret expressed by the Resident Editor of the *Northern India Patrika* Allahabad, if the House agrees, the matter may be closed.

12.33 hrs.

SEVERAL HON. MEMBERS : Yes.

SHRI JYOTIRMOY BASU : (Diamond Harbour) : Does the editor of the paper, Shri Tushar Kant Ghosh publish his apology in his paper ?

MR. SPEAKER : Now, when this is sent to the House, it is as good an apology.

SHRI JYOTIRMOY BASU : I am seeking your guidance in the matter. Would you kindly send a directive to Shri Tushar Kant Ghosh, who is the editor of this paper, to publish it ?

MR. SPEAKER : I shall look into it if it can be possible. Now, Papers laid on the Table.

MESSAGE FROM RAJYA SABHA.

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 6th May, 1970, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.32 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORTS, ETC. OF NATIONAL PROJECTS CONSTRUCTION CORPORATION LTD., NEW DELHI

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) Review (Hindi and English versions) by the Government on the working of the National Projects Construction Corporation Limited, New Delhi, for the year 1968-69.
- (2) Annual Report of the National Projects Construction Corpora-

12.34 hrs

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

AUTONOMOUS DISTRICT SIXTY-THIRD REPORT

SHRI G.G. SWELL : I beg to present the Sixty-third Report of the Committee on Private Members' Bills and Resolutions.

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : *rose*—

SHRI KANWAR LAL GUPTA (D:lh Sadar) : Sir, I rise on a point of order on this particular item.

MR. SPEAKER : Let him first make his statement. Unless he comes out with a statement, how can there be a point order ?

श्री कंबर लाल गुप्त : अध्यक्ष महोदय, मैं प्वाइंट आफ आर्डर उठा रहा हूँ ला मिनिस्टर के स्टेटमेंट पर... (व्यवधान)... प्वाइंट आफ आर्डर तो कभी भी उठ सकता है। मैं उठा सकता हूँ। मेहन साहब के स्टेटमेंट पर मेरा प्वाइंट आफ आर्डर है।

SHRI S. M. BANERJEE (Kanpur) : On item No. 5 I want to say something.

MR. SPEAKER : That is already over.

SHRI S. M. BANERJEE : It is not over. Kindly hear me. It is a very important matter.

MR. SPEAKER : What is it ?

SHRI S. M. BANERJEE : Sir, you allowed Shri Madhu Limaye to make a statement under 377 regarding the Bill demanding abolition of certain privileges enjoyed by the I.C.S. officers that day. After a prolonged discussion, he got the support from all parties. And even the Law Minister who is now here did not object to the reference of it to the Rules Committee. Now the entire thing has gone to the Rules Committee as to whether a simple majority is needed or an absolute majority is needed. That is the matter sent to them. I would only request that since this particular session is coming to an end on the 20th and since on the 18th, the Bill to abolish the privy purses is being introduced in this House, you will kindly see that the Rules Committee sends back that case to the House early so that we are able to introduce this Bill.

SHRI RANGA (Srikakulam) : I have already sent you a letter protesting against this proposed procedure. I request through you that the Rules Committee should not agree to the suggestion that has been made by my hon. friends that it should be made much more easy than it has become now for the constitutional amendments to be introduced and to get them passed. We are very strongly opposed to any change that is being made in the Rules of Procedure which we have already got.

SHRI S. M. BANERJEE : His is a single voice.

SHRI RANGA : If mine is a single voice, then my hon. friend's is much more single.

SHRI S. K. TAPURIAH (Pall) : It is not a single voice, because he is representing the Members of our Party.

SHRI RANGA : Mine is not a single voice. I am representing my party here.

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, उस दिन रंगा जी के दल के सदस्य जो पी० के० देव साहब हैं उन्होंने भी हमारी बातों को सुनने के पश्चात् कहा था कि यह मामला नियम समिति में जाना चाहिए, लेकिन रंगा साहब अपनी अलग राय रख सकते हैं। इसमें मेरा कोई भगड़ा नहीं है। लेकिन इसमें नियम समिति को फंसला करना है संविधान की धाराओं के प्रकाश में। इसमें किसी की इच्छा की कि यह अच्छी बात है या बुरी बात है, इसका सवाल नहीं है। मैंने संबैधानिक सवाल उठाया है और इसके लिए मैंने आज ही अपना एक नोट सेक्रेटरी साहब के पास दिया है। नियम समिति इसके ऊपर गौर करे और जो संविधान के अनुसार प्रक्रिया होनी चाहिए उसी प्रक्रिया को चलाने का काम करे। इतना ही मुझे निवेदन करना है।

MR. SPEAKER : This is a very ticklish issue. I have already discussed it with hon. Members. I saw the background of it. Everything was decided in consultation with the Attorney-General at that time. I was not in a position to say, unless the Rules Committee considered it as to what should be the revised procedure, if it could be possible at all. But we shall lay the whole opinion of the Attorney-General before the Rules Committee again and the background also. But on my own, I do think that I should do it, unless advised by the Rules Committee otherwise, because previously it was done by the Rules Committee on the advice of the Attorney-General.

[Mr. Speaker]

So, both the views, the view of Shri Ranga and also that of Shri S. M. Banerjee will be conveyed to them; they are welcome to come there and convey their views personally to the Rules Committee. Anybody who is concerned with it may come and present his views.

SHRI MADHU LIMAYE : Very good.

SHRI S. M. BANERJEE : We thank you for this.

MR. SPEAKER : The meeting will be held before the 18th instant anyway.

— — —

12.37 hrs.

**CORRECTION OF ANSWER TO
S. Q. NO. 1413 RE : REFORM
IN MUSLIM PERSONAL
LAW**

SHRI KANWAR LAL GUPTA (Delhi Sadar) : Will you permit me to raise my point of order now ?

MR. SPEAKER : Yes, what is his point of order ? The statement has not yet come.

श्री मु० अ० खां (कासगंज) : अध्यक्ष महोदय, स्टेटमेंट से पहले प्वाइंट आफ़ ऑर्डर कैसे उठा सकते हैं ? स्टेटमेंट अभी आया नहीं ।

श्री कंवर लाल गुप्त : आप को मालूम नहीं है, कि स्टेटमेंट नियमों के मुताबिक़ आधा घण्टा पहले सर्कुलेट होता है ।

अध्यक्ष महोदय, जो स्टेटमेंट अभी ला मिनिस्टर साहब देने वाले हैं.....

MR. SPEAKER : It may be circulated, but it is not considered as made unless it is actually made in the House.

श्री कंवर लाल गुप्त : तो आप उन को पहले स्टेटमेंट दे डेने दीजिए, फिर मुझे इजाजत दीजिएगा ।

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA

MENON) : Mr. Speaker, Sir, While answering supplementaries to Starred Question No. 1413 on 5th May, 1970, Shri Kanwar Lal Gupta made a suggestion to constitute a Commission on behalf of the Government to consider reforms in the Muslim Personal Law with Shri M. Hidayatullah, Chief Justice of India, as Chairman. I made the remark in reply that the Hon'ble Member has made a good suggestion. The words "I will accept it" appearing thereafter in the proceedings of the day should read "I will examine it." This is further clarified by Shri Kanwar Lal Gupta when he subsequently stated : "I am glad that at least he has agreed to examine my suggestion."

श्री कंवर लाल गुप्त : अध्यक्ष महोदय, अभी मंत्री महोदय ने जो बयान दिया है वह स्पीकर की डायरेक्शन नं० 16 है उसके अन्तर्गत दिया है । वह मैं पढ़ रहा हूँ :

"When a Minister wishes to correct any inaccuracy in the information which he has given in answer to a starred/short notice question or a supplementary question or in debate, the following procedure shall be followed, namely :—

अब एक तो इन्होंने कोई भी इन्फार्मेशन नहीं दी । ... (व्यवधान)... मुझे बोलने दीजिए दो मिनट । मेरा कहना यह है कि मैंने एक सजेसन दिया । मंत्री महोदय कहते हैं कि मैंने उस को कंसिडर करने के लिए कहा । मैंने यह नहीं कहा कि आई बिल ऐक्सेप्ट इट । तो 16 की जो डायरेक्शन है, उसके तहत यह नहीं आता है । इसके तहत वही चीज आती है, जिसमें मिनिस्टर साहब कोई इन्फार्मेशन दें और बाद में उस इन्फार्मेशन को ठीक करने की कोशिश करें । उन्होंने उस वक्त मेरी सजेसन को एक्सेप्ट किया था, कोई इन्फार्मेशन नहीं दी थी । इसलिए मेरा पहला एतराज यह है कि यह डायरेक्शन 16 के तहत नहीं आता है ।

दूसरा एतराज यह है कि अब ये कहते हैं—माइ बिल एक्जामिन इट—यह बात फैक्टु-